

**IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS JUDGE(PCR)
MADURAI.**

PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,

III Additional District Judge (PCR), Madurai.

Wednesday the 10th June 2020.

Crmp.No. 396 / 2020

CRIME NO. 522 / 2020

1.Nattandurai (36/2020),

S/o. Pannirselvam,
Kattakaruppanpatti,
Boothipuram,
Usilampatti Taluk,
Madurai.

..... Petitioner / A1.

2. Palani (42 / 2020),

S/o. Suliyar,
Kattakaruppanpatti,
Boothipuram,
Usilampatti Taluk,
Madurai.

..... Petitioner / A2.

/ Vs /

State through the Inspector of Police,
Usilampatti Taluk Police Station,
Madurai.(**Crime No. 522 / 2020**)

..... Respondent / Complainant

ORDER

The Bail Application was filed by Advocate Thiru M.Kubendran on 04-06-2020 through email. Objections called for from the learned Special public prosecutor and the defacto complainant. Objections received from special public prosecutor Thiru.A.Kalyanasundram on 10-06-2020.

Petitioner side alleged that the facts narrated in the FIR are not true, the dispute is with regards to parking of TATA ACE MINI VAN, due to enimity for wordy Wirral false complaint given and more over the accused were in custody for more than a week and prayed to release tham on bail.

The learned Special public prosecutor made objections stating that out of three accused other accused is absconding, the investigation is still pending, injured was discharged, if these accused are released they will abscond and hence prayed to dismiss the petition.

Both side considered. Considering the nature of the offences under Section 294(b), 324, 342, 506(ii) IPC and sec 3(1)(r), 3(1)(s), & 3(2)(va) of SC/ST ACT, Discharge of the defacto complainant from hospital, prevailing conditions of COVID-19. Period of custody of the accused/petitioners for more than 9 days this court inclined to release the accused/petitioners on bail.

Therefore it is ordered that the accused/Petitioners will be released on bail on executing Own bond for ₹.10,000/- infavour of the Superintendent of the central prison, Dindugal District Jail. The Petitioners/accused are directed to appear before this court on 10-07-2020 Friday morning by 10.00 A.M. Without fail and produce two sureties for a sum of ₹.10,000/- each to the satisfaction of this court. Further the accused are directed to appear before the concerned police station on every Monday morning by 10.00 A.M. and put their signature until further orders.

/Sd/ A.Dhanasekaran,
III Addl. District & Sessions Court (PCR),
Madurai.